

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 217 OF 2018 IN**  
**DFR NO. 4152 OF 2017**

**Dated: 18<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Kerala State Electricity Board Ltd.**

**.... Appellant(s)**

**Vs.**

**Kerala State Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. P.V. Dinesh  
Ms. Arushi Singh

Counsel for the Respondent(s) : Mr. Sriram  
Mr. Prabhat for R-1

**ORDER**

**IA No. 217 of 2018)**

**(Application for Condonation of Delay in filing appeal)**

The learned counsel, Mr. P.V. Dinesh, appearing for the Appellant submitted that, there is a delay of 207 days in filing the Appeal which has been explained satisfactorily and sufficient cause has been made on application in Vol-II at pages 785 & 788 at paras 'C', 'F' & 'G'. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is place on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and going through the reasoning given in the application explaining the delay in filing of the appeal in Vol-II at pages 785 & 788 at paras 'C', 'F' & 'G', as stated above, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in filing the appeal is condoned. IA No. 217 of 2018 for delay in filing the Appeal is allowed.

**DFR NO. 4152 OF 2017**

List this matter for admission on 04.05.2018, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**

*js/vt*

**(Justice N.K. Patil)**  
**Judicial Member**